


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 47/7/HDB/2018
NAME OF THE COMPANY	Transstroy (India) Ltd
NAME OF THE PETITIONER(S)	Canara Bank
NAME OF THE RESPONDENT(S)	Transstroy (India) Ltd
UNDER SECTION	Sec 7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dishit Bhattacharjee	Advocate	+919949956611	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard Mr.Dishit Bhattacharjee, Learned Counsel for the Petitioner. He submits that to take personal notice to the Corporate Debtor by intimating next date of hearing.

The learned Counsel is permitted to issue personal notice on the Respondent within a period of 3 weeks. submitted to proof the case.

Post the case on 06.03.2018



Member (T)



Member (J)